श्री ग्रटल बिहारी वाजपेयी.

मंत्री महोदया एक कदम आगे जा कर कहते के लिये तैयार है कि यदि आवश्यकता होगी तो भारत अणु अस्त्र बनायेगा ? सरकार की ओर से दावा किया जाता है कि हम अगर चाहें तो अणु-अस्त्र बना सकते हैं। मेरा निवेदन है कि जब तक सरकार अणु अस्त्र बना गर के दिखायेगी नहीं, गरकार के इस दावे पर भरोगा जरना कठित है कि सचमुच में सरकार अणु अस्त्र बना सकतो है। 18 साल में यह सरकार बहुत से काम नहीं कर मकी मगर 18 साल में यह अणु बम बना लेगी, इम पर मेरा विश्वास करने का जो नहीं चाहता। इसलिये क्या सरकार एक अणु बम बना कर के यह विद्यायेगी कि सचमुच में यह बना समती है?

प्रधान मन्द्री (श्रीमती इन्दिरा गांघी):
हमारे सामने सवान क्या है ? खाली यह
दिखाने का है कि हम अणु वम बना सकते हैं
या नहीं या यह है कि हम देण की रक्षा करेंगे
या नहीं ? बहुत नफाई में अभी मंत्री जी ने
अंग्रेजी में यह कहा:

"I would assure the House that tha defence of our territorial integrity will be the paramount consideration guiding our policy in This field."

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND ACCOUNTS (1964-65)
OP THE NATIONAL PROJECTS CONSTRUCTION
CORPORATION LTD., NEW DELHI AND
RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI L. N. MISHRA): Sir, on behalf of Shri Fakhrud-din Ali Ahmed, I beg to lay on the Tabk, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy etch of the following papers:—

(i) Eighth Annual Report and Accounts of the National Projects Construction Corporation Limited, New Delhi, for tie year 1964-65, together with the Auditors' Report' on the Accounts. (ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-6312/66 for (i) and (ii).]

ANNUAL ADMINISTRATIVE REPORT (1962/63) OF THE KERALA STATE ELECTRICITY BOARD

SHRI L. N. MISHRA: Sir, on behalf of Dr. K. L. Rao, I also beg to lay on the Table, under sub-section (1A) of ssctton 75 of the Electricity (Supply) Act, 1948, a copy of the Annual Administration Report of the Kerala State Electricity Board for the year 1962-63. [Placed in Library. See No. LT-6105/66.]

THE KERALA MONEY LENDERS RULES, 1964

SHRI L. N. MISHRA: Sir, I also beg to lay on the Table, under sub-section (3) of section 21 of the Kerala Money Lenders Act, 1958, a copy of Notification No. 38051/A4/63/ID, dated the 31st March, 1964, publishing the Kerala Money Lenders Rules, 1964, issued by the Government of Kerala. [Placed in Library. See No. LT-6313/66.]

NOTIFICATIONS PUBLISHING ORDERS IN RESPECT OF DELIMITATION OF PARLIAMENTARY AND ASSEMBLY CONSTITUENCIES (I) IN THE STATE OF ASSAM AND (II) IN THE STATE OF RAJASTHAN

THE MINISTER OF LAW (SHRI G. S. PATHAK): Sir, I beg to lay on the Table, a copy each of the following Notifications of the Delimitation Commission:—

- (i) Notification S.O. No. 1264, dated the 20th April, 1966, publishing Order No. 4 in respect of the delimitation of parliamentary and assembly constituencies in the State of Assam. [Placed in Library. See No. LT-6277/66.]
- (ii) Notification S.O. No. 1268, dated the 25th April, 1966, publishing Order No. 14 in respect of the delimitation of parliamentary and assembly constituencies in the State of Rajasthan. [Placed in Library. See No. LT-6278/66.]